27

these are kept ready, land when the question was asked we did it quickly. As you know, we have to answer 15 days before the question comes and, in fact, we get three days. After we get the notice, we we get three days, compile it and answer it.

MR. CHAIRMAN: You are a good Minister. Otherwise I would have said, I am collecting the information and will be placing it on the Table of the House.

SHRI VISHWA BANDHU GUPTA: Mr. jChairm'an, Sir, the honourable Minister has kindly given a detailed account of the compilation of the lines and the time devoted by AIR to political parties. I would like to know whether there are a°y specific guidelines to check the newswor-thiness of what the opposition political parties and other parties, before it goes into t'he bulletins. It is not a question of time. I would like t3 know whether there are any specific guidelines in this matter.

SHRI AUT PANIA: Yes, Sir. We. cannot lay down some do's and don'ts but we have 18 guidelines written down and those guidelines are followed.

SHRI SUKOMAL SEN; Sir, my question is very simple and small, in this reply some information 'about different political parties and the ruling party has been given. Now I would like to know how much time during 1985-86, particularly the total percentage of time of AIR and Doordarshan, has been consumed only for the projection of the Prime Minister.

SHRI KALPNATH RAI. What is this question?

SHRI AUT PANIA: That record separately; s not kept, of course, Sir, one of the guidelines is, when the Prime Minister makes a statement, it i_s a policy matter for the whole nation, and we give time.

SHRI KAPIL VERMA; Since the question about the Prime Minister has been asked, whose every announcement is of great relevance to the nation and lays down national policies, I want to know how much time has been given to non-Congress Chief Ministers and how much time tVCongress Chief Ministers because

my impression is that the AIR and the Doordarshan are discriminating 'against Congress Chief Ministers.

SHRI AJIT PANJA: Sir, no such complaints has yet been received.

SHRI KAPIL VERMA: I want to know the figures.

SHRI ATAL BIHARI VAIPAYEE: Sir, according to the statement, Opposition parties are getting more time and coverage...

SHRI JAGESH DESAI: Three times.

SHRI ATAL BIHARI VAJPAYEE:... both on the radio 'and the television. You will agree with me that this is not very fair. I would like to know what the hon. Minister proposes to do to allot some more time to the ruling Congress Party.

SHR1 AJIT PANJA; Sir, the suggestion is well noted.

SHRI RAJIV GANDHI; Sir, if I may take; t up from the point that Atal Biharij; has made, perh'aps, with his cooperation we can divide the time in the proportion of the representation in the House.

SHRI JASWANT SINGH: Mr. Chairman, Sir, I would like to know how much time is given between national and international news and how much between political and apolitical news.

SHRI AJIT PANJA; It is a separate question, Sir.

Freedom Fighters from Orissa getting Pension

- *452. SHRI BASUDEB MOHAPATRA; Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what is the number of freedom! fighters from Oriss who had applied for pension under the Swatantrata Senani Samman Scheme during the last three years;
- (b) the number of cases sanctioned and rejected, respectively; and

29

(c) the number of widows of freedom fighters from Orissa to whom pensions have been granted during the fast three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI); (a) to (c) Statement is laid on the Table of the House.

Statement

The last date prescribed for receipt of applications under the Samman Pension Scneme was 31-3-1982. Applications re-ceivej thereafter were treated as time-barred. However, if ina case, evidence from official records i. e. Jail Certificate, Warrant of Arrest, Government orders etc. are produced, delay in such cases can be condoned and the applicant considered for grant of pension following the ibed procedure. A total number of 776 applications were received from Orissa, after the due date. Only; n a few cases, such evidence ftas been furnished. State Government's recommendations in these cases have, however, not been received except in one case. Pension in this recommended case has since been sanctioned. The other cases where evidence from official record, is forthcoming will be examined on receipt of State Government's recommendatoin &nd after condoning the delay.

As regtrds grant of pension to the widows of freedom fighters, no separate record as to the number of widows who were sanctioned dependent pension, was maintained previously. However, every effort was made by the Government to ensure that the requests from widows for transfer of pension were attended to on priority basis. The grant of family pension has already been made automatic from September, 1983 onwards by incorporating the name of the dependent in the sanction letter. As regards pensions sanctioned before September, 1983, the freedom fighters 'have been advised through the Press, Accountants General and the State Governments more than once to file their nominations with the Accountant General. In cases where the freedom fighters could not, for any reasons, file their nominations to the' Accountants General tnd direct requests are made by the widows to the Ministry for transfer of pensions in their names, expeditious action has been taken in such cases. Record of such sanctions is being maintained since 1935. According to this record, 77 widows of freedom fighters from Orissa have been granted pension during the period Janu'ary, 1985 to November, 1986.

Keeping in view the difficulties faced by the dependents of the freedom fighters in getting the pension transferred in their names under the existing provision, the Government is now considering to authorise the State Government to entertain such requests and transfer the dependent pension, after due verification at their own level without referring the case- to t'hi's Ministry.

SHRI BASUDEB MOHAPATRA: May I know fr»m the hon. Minister whether the Government accepted in principle that the freedom fighters of the State should get both Central and the State pensions simultaneously. If so, I want to know from the hon. Minister how many freedom fighters after getting the Central pension, have not received the State pension so far in the State of Orissa.

SHRI CHINTAMANI PANIGRAHI: Sir- so far as the state pensions are concerned, we are not concerned with them. Our Government only grant_s Centra) pension. So far as Orissa is concerned, we given a large number of pensions. Now, 'today a total number of 3, 789 freedom fighters of Orissa are getting the Central pensions. And, Sir, about whatever cases have been rejected, we are trying to review every geneuie Case. Whatever genuine case of a freedom fighte, is there, we nre trying to review it. The hon. Members also must have felt that during the last many years many cases have been reviewed and pensions have been given.

SHR1 BASUDEB MOHAPATRA; My second supplementary relates to parts (b) and (c) of the question. The question is whether the Government would reconsider the application of freedom fighters which were rejected on flimsy grounds.

31

Sir, in thi_s connection I would like to refer to the Answer given today. Sir, _my question was specific. What is the total number of widows of that State getting pension for t'ne last five years. But in the answer it has been mentioned that 77 widows of freedom fighters from Orissa have been granted pension during the period from Janu'ary, 1985 t₀ November, 1986. That means, these 77 widows have been sanctioned pension in the last one year. But what about the last four years? That figure I wanted.

MR. CHAIRMAN: He wants figures for the earlier period.

SHRI CHINTAMANI PANIGRAHI: In the statement also we have made; t clear that 77 widow-dependants have got pension from lanuary to November, 1986. We are keeping figures only after 1983. So, as far as figures up to 1983 are concerned, again we have to g₀ into those figure_s and let t*he hon. Member know about them.

SHRI K. MOHANAN; Even though the question is regarding Che number of cases in Orissa, if you permit I would like t₀ ask a question. My question is what is the total number of applications pending with the Government and by what time is the Government going to take a final decision on those applications? I am asking this question because about six months back the then Minister in charge of freedom fighters' pensions bad given an assurance to the House that by 15th of August the Government will take a final decision ₀n all the pending applications. If you permit I will ask this question.

MR. CHAIRMAN; Yes, it is in general interest. It has been permitted.

SHRI K. MOHANAN: My question is how many applications are pending with the Government and by wh'at time will he take a final decision on them?

MR. CHAIRMAN; If you have information you can give.

SHRI CHINTAMANI PANIGRAHI: We have already laid a statement on the Table, but I m'ay state that the total number of cases that are still pending is 5, 727. Sir, we are reviewing the cases as

per your direction give_n on that day and all the genuine cases are being coiiside-

DR. (SHRIMATI) NAJMA HEPTULLA: I would like to ask the hon. Minister iw he is aware of certain cases where some people who are below the age of forty are getting the freedom fighters pen, sion while the genuine freedom fighters are going from pillar to post to get pension for them.

SHRI CHINTAMANI PANIGRAHI: In many such cases which have come to our notice, pension has been suspended.

SHRI BUTA SINGH; In this conHec-tion I may point out that some of the dependants, of the freedom fightens, who have been allowed the benefit may bze less than 40, but this has been allowed under the scheme of dependants *ot* the freedom fighters.

डा० बापू कालदाते : सभापित महोदय, इसी प्रश्न के संदभ में मैं यह कहना चाहता हूं कि गोग्रा के जिन लोगों ने ग्रांदोलन में भाग लिया था उनको भी ग्रापने ग्रव इसी फीडम फाइटर्ज की केटेगरी में लिया है। इस तरह से जो संख्या ग्रापके पास फीडम फाइटर्ज की है उस में बढ़ोतरी हो जायेगी। हम को यह चाहिये कि सारे का सारा काम जिसे 15 ग्रगस्त तक पूरा करने का ग्राम्बासन अ। पनें दिया था वह ग्रभी पूरा नहीं हुग्रा है लेकिन यह बहुत जरूरी है। इस काम को एक दफा पूरा किया जाए तो क्या ग्राप यह बता सकते हैं कि किस समय तक सारा काम ग्राप प्रा करेंगे।

श्री बूटा सिंह: सभापित जी, जैसे कि माननीय सदस्य ने खुद माना है कि जितने पेंडिंग केसेज थे उनके लिए एक स्पेशन सेल बना कर सब को स्कूटीनाइज कर के सबके लिए श्रांतम निर्णय दे दिया गया है और सभी राज्य सरकारों को लिख दिया है कि जो केसेज रिजेक्ट हो चुके हैं उनको नहीं मानना चाहिये। फिर भी यदि कोई सही सबूत पेश कर सकता है श्रीर सही सबूत हमें मिल सकता है तो हम उस केस को रिश्रोपन करने के लिए तैयार है।

We are not treating it in a bureaucratic manner.

हम सबना को निषदा देंगे पुश्चिक होगा।
It is a continuing process. I need the coOferation of the State Governments to complete the process. We do not want to delay the
cases. We have alie'ady delayed them
beyond doubt.

SHRI V. NARAYANASAMY: In the last session when the Question was put about the number of applications pending re ating to my State, the hon. Minister had said about seven applications are pending, but in the information which I galhered from the Freedom Fighters' As-tion, more than 2, 000 applications are pending for consideration by the Centrel Government. Therefore, I would like to know what actually is the number of pending applications from Pondicherry.'

SHRI CHINTAMANI PANIGRAHI: We gave the figures of those which are illy pending with us. But then there arc cases which are again recommended by the State Governments and the Screen-ini; Committees. We are again getting those applications and are reviewing those

applications also.

SHRI VISHVJIT PRITHVIJIT SINGH: W th your permission, I would like to thank the hon. Minister, because as a result of my raising the issue at the last Question Hour two weeks ago, the Pension has been granted. Not only that, it has granted to various other similar cases which were, pending with the Delhi Administartion. I am very grateful to the hon. Minister. I would also like to con-tte appreciation 'of the Freedom Fighters' Association of Delhi which has requested me to convey it to him So, I must thank the hon. Minister.

MR CHAIRMAN: Question Hour is over.

MR. CHAIRMAN: The compliment' is accepted.

श्री बोरेन्द्र वर्माः मानतिय गृह मंत्रो जो बताने को कुपा करेंगें कि सन्...

WRITTEN ANSWERS TO QUESTIONS

Liberalised pensions for the Territorial Army pensioners

*441. SHRI DHULESHWAR MEENA: Will the PRIME MINISTER be pleased to state whether liberalised pensions to the Territorial Army Pensioners have heen finalised so far; if so, the number of cases finalised and if not, the number of cases pending for finalisation?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH): A total of 40 officers. 167 JCOs and 363 ORs of the Territorial Army are eligible for pension under the Liberalised Pension Scheme.

Of these, 34 cases of officers have been finalised and in 76 cases of JCOs and 161 ORs, provisional pension has been sanctioned. Remaining cases are, in various stages of finalisation.

Revision of Salary off the MCD Employees

- *450. SHRI ALADI ARUNA *alias* V. ARUNACHALAM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Municipal Corporation of Delhi has recently requested the Union Homo Ministry to amend the relevant law and the relevant rules for an upward re vision of the salary of its employees; and
- (b) if so, what action has been taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH). No amendment of law oi the rules is necessary to be carried out by the Union Government for upward revision of the salary of the employees of the Municipal Corporation of Delhi and no request for this purpose has been received.

(b) Does not arise.